

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2663/2016

New Delhi this the 8th day of August, 2016.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Manisha (SC),
Roll No. 17000860,
W/o Sh. Narendra Kumar,
D/o Sh. Anand Swaroop,
Aged about 29 years,
R/o Flat No. 16-A, 251/2-6,
Shri Ram Nagar, Near GT Road,
Shahdara, Delhi.
(By Advocate : Sh. Anil Singal)

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Applicant

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat,
IP Estate, New Delhi.
2. Delhi Subordinate Services Selection Board,'
Through its Chairman,
FC-18, Institutional Area,
Karkardooma, Delhi-92.
3. Union of India,
Through Secretary,
Ministry of Human Resources Development,
Shastri Bhawan, New Delhi-110001.
4. Central Board of Secondary Education,
Through its Secretary,
FIE, Patparganj, Delhi-110092.
5. National Council for Teacher Education,
Through its Secretary,
Hans Bhawan, Wing II,
1, Bahadur Shah Zafar Marg,
New Delhi-110002.

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Respondents

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicant argued that the applicant was a candidate for the post of Special Education Teacher, Post Code-146/14. His

candidature was however rejected by the respondents on the ground that he does not have the CTET qualification. Learned counsel argued that this case is squarely covered by the judgment of this Tribunal in OA No. 3225/2013 dated 12.02.2015 which has also been upheld by the Hon'ble High Court of Delhi in Writ Petition No. 189/16 by their order dated 11.01.2016. He also argued that the applicant would be satisfied in case directions were given to the respondents to extend the benefits of the aforesaid judgments to her.

2. Accordingly, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to examine the case of the applicant in the light of the aforesaid judgments of this Tribunal as well as Hon'ble High Court of Delhi and in case she is found to be covered by these judgments then she shall be extended the same benefits as were given to the applicants in the aforesaid judgments. In any case the decision of the respondents shall be communicated to the applicant by means of a reasoned and speaking order within 60 days from the date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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